

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:717
ANSWERED ON:01.03.2013
FAKE CURRENCY THROUGH ATMS
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Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has received complaints about the circulation of fake currency through ATMs installed by various banks across the country;
- (b) if so, the total number of complaints received during each of the last three years and the current year along with the action taken thereon; and
- (c) the other safety measures taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) & (b) : As per information furnished by Reserve Bank of India (RBI) 28 complaints have been received about circulation of fake currency through ATMs. Year-wise details are as under:

Year	No. of Complaints
01.07.2009 to 30.06.2010	4
01.07.2010 to 30.06.2011	9
01.07.2011 to 30.06.2012	11
01.07.2012to 31.01.2013	4
TOTAL:	28

RBI takes following actions on these complaints:

Calls explanation of the bank

Advises bank to investigate the matter.

Inspect the branch.

Instructs the banks that only genuine notes are issued to public.

(c) The following steps have been taken by RBI to address the problem of counterfeit notes:

Incorporating new security features/new designs in the banknotes.

Instructions have been issued to banks to disburse only sorted and genuine notes through their counters/ATMs.

Regularly conducts training programmes.

Instructed all scheduled banks that banknotes in denominations of Rs.100/- and above should be re-issued by banks over their

counters or through ATMs only if these banknotes are duly checked for authenticity/genuineness and fitness by machines.

A multimedia, multi lingual awareness campaign has been launched from August 15, 2010 titling `Paisa Bolta Hai`.

All cases of detection of counterfeit notes at the bank branches/treasuries are required to be promptly reported to Police Authorities in the following manner:

i) For cases of detection of counterfeit notes upto 4 pieces, in a single transaction, a consolidated report should be sent to the police authorities at the end of the month.

ii) For cases of detection of counterfeit notes of 5 or more pieces, in a single transaction, FIRs should be lodged with the Nodal Police Station/Police Authorities as per jurisdiction.

The banks have been advised to ensure that the notes received over the counters are re-circulated only after ensuring their proper authentication through machines.

RBI is holding one-to-one meetings with a view to sensitize the Chairman/Managing Directors of banks on the problems relating to counterfeit notes.

The banks have been advised that wherever, counterfeit notes are detected but not impounded and reported, it will be construed as willful involvement of the bank concerned in circulating counterfeit notes and may attract penal measures.